

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO.349/2000
IN
O.A.NO.1845/99

New Delhi, this the 28th day of November, 2000.

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastray, M (A)

Sh. Janak SinghApplicant.

VERSUS

Union of India & Ors.Respondents.

O R D E R (By Circulation)

By Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J):

We do not see any error on the face of record. As the applicant mainly challenged the transfer order on several grounds, the OA was dismissed on 1.2.2000 on the ground that the order of transfer has been withdrawn ^{and} the applicant was allowed to join in the same place from where he was transferred. ^{↑ No} The question of lien arises as the applicant was posted back to his place where he was working. His right of lien would be automatically safeguarded by his transfer back.

This RA should be dismissed on the ground of limitation also. Accordingly, the RA is dismissed in circulation with a cost of Rs.1000/- (Rupees One Thousand ^{be paid by} only) to the Secretary, C.A.T. Bar Association,

Shanta
(Shanta Shastray)
Member (A)

Andhra Pradesh
(V. Rajagopala Reddy)
Vice Chairman (J)

/sunil/